



ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 23] AMARAVATI, TUESDAY, 19th NOVEMBER, 2024.

ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 19th November, 2024.

L. A. Bill No. 23 of 2024

A BILL FURTHER TO AMEND THE ANDHRA PRADESH (REGULATION OF TRADE IN INDIAN MADE FOREIGN LIQUOR, FOREIGN LIQUOR) ACT, 1993.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh (Regulation of Trade in Indian Made Foreign Liquor, Foreign Liquor) (Amendment) Act, 2024. Short title and commencement,
- (2) It shall be deemed to have come into force on and from the 30th September, 2024.
2. In the Andhra Pradesh (Regulation of Trade in Indian Made Foreign Liquor, Foreign Liquor) Act, 1993, (hereinafter referred to as the Principal Act), in section 6,- Amendment of Section 6.
 - (i) for sub-section (1) along with proviso, the following shall be substituted, namely, - Act No.15 of 1993.

“(1) On and from the appointed date, the sale by Shop in Indian Made Foreign Liquor and Foreign Liquor shall be regulated by rules made by the Government in that behalf:

Provided that it shall be competent for the Corporation to inter alia, also undertake implementation of welfare Programmes to benefit the members of Scheduled Castes, Scheduled Tribes and Backward Classes, as a part of its main objects as enabled in Chapter-II of the Act, as hereinafter provide.”

(ii) In sub-section (3), for the word “Shop” wherever it occurs, the words “Shop, Bar, or In-house” shall be substituted.

Substitution of section 6C

3. In the Principal Act, for section 6C, the following shall be substituted, namely,-

“6C. The Government shall from time to time, entrust to the Corporation, the implementation of welfare programmes initiated for the purpose of promoting the interests of the members of scheduled Castes, Scheduled Tribes and backward Classes in the State of Andhra Pradesh exclusively from out of the commercial activities of the Corporation.”.

Omission of section 6D.

4. In the Principal Act, section 6D, shall be omitted.

Repeal of Ordinance No .6 of 2024.

5. (1) The Andhra Pradesh (Regulation of Trade in Indian Made Foreign Liquor, Foreign Liquor)(Amendment) Ordinance, 2024 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act,

STATEMENT OF OBJECTS AND REASONS

The intention of the Government is to overhaul the Prohibition and Excise Department and Policies to implement transparent Excise Administration, to make public health the focus of the policy, ensure quality liquor, adopt best practices, improve governance, increase revenue efficiency, curb the crime and eradicate Narcotic Drugs and Psychotropic Substances from the State and also to streamline the taxation methods;

The White Paper on Prohibition & Excise Department was released on 24th July 2024 describing the existing state of affairs and the Government decided to introduce a new system;

The Way Forward part of the White Paper was appraised to the Government on 7th August 2024 and in furtherance of which the Government constituted a Cabinet Sub-Committee for recommending Draft New Comprehensive Excise Policy on Retail Trade, Pricing of Liquor and Taxation;

The Cabinet Sub-Committee after having extensive deliberations and discussions on the existing policy and inputs from various stakeholders and also the reports of the Study teams of the Department that visited six (6) states viz Telangana, Karnataka, Tamil Nadu, Kerala, Rajasthan, and Uttar Pradesh submitted its recommendations;

The Government approved the recommendations of the Cabinet Sub-Committee towards the new Excise Policy on Retail Trade, Pricing of Liquor and Taxation with modifications and also permitted to suitably amend "the Andhra Pradesh (Regulation of Trade in Indian Made Foreign Liquor, Foreign Liquor) Act, 1993" and the relevant rules and regulations and GOs;

The recommendation of the Cabinet Sub-Committee to adopt Private model of retailing has been approved by the Government for its operational and revenue efficiency;

To implement the above recommendation, the Government had decided to withdraw the exclusive privilege of retail trade of liquor hitherto in vogue with the Andhra Pradesh State Beverages Corporation

Limited(APSBCL) for conducting retail liquor trade, and allow the participation of private persons and other entities in the retail trading of liquor;

Accordingly, the Government decided to amend the Andhra Pradesh (Regulation of Trade in Indian Made Foreign Liquor, Foreign Liquor) Act, 1993 suitably;

As the Legislature was not then in session, having been prorogued, and it was decided to give effect to the above decision immediately, accordingly the Andhra Pradesh (Regulation of Trade in Indian Made Foreign Liquor, Foreign Liquor) (Amendment) Ordinance, 2024 (A.P. Ordinance No.6 of 2024) was promulgated by the Governor on the 28th September,2024.

The Bills seeks to replace the said Ordinance and to give effect to the above decision.

KOLLU RAVINDRA,
Minister for Mines & Geology, Excise.



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KOLLU RAVINDRA,
Minister for Mines & Geology, Exicse.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 2 and 3 of the Bill authorizes the Government to issue notification in respect of the matters specified therein and generally to carry out the purposes of the Act.

As such the notification issued, which is intended to cover matters mostly of procedural in nature is to be laid on the table of the both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provision of the Bill regarding delegated legislation are thus of normal type and mainly intended to cover matters of procedure.

KOLLU RAVINDRA,
Minister for Mines & Geology, Exicse.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH
LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh (Regulation of Trade in Indian Made Foreign Liquor, Foreign Liquor) (Amendment) Bill, 2024, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

KOLLU RAVINDRA,
Minister for Mines & Geology, Excise.

PRASANNA KUMAR SURYADEVARA,
Secretary-General to State Legislature.